1	2	3
5.	Gujarat	128.99
6.	Haryana	144.58
7.	Jammu & Kashmir	22.91
8.	Jharkhand	32.64
9.	Karnataka	64.47
10.	Madhya Pradesh	586.32
11.	Maharashtra	395.95
12.	Nagaland	40.87
13.	Orissa	1109.77
14.	Punjab	97.74
15.	Rajasthan	310.59
16.	Tamil Nadu	427.79
17.	Uttar Pradesh	1585.74
18.	West Bengal	1449.58

Deprivation of iron grill entry gates to Type-I flats

2308. SHRI KANWAR DEEP SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government is aware that CPWD is providing iron grill entry gates on the entry of Government quarters in Delhi/New Delhi for security of allottees and their family members;

(b) if so, the circumstances under which the allottees of Type-I flats are being deprived of this facility; and

(c) the action Government proposes to take for such a disparity in case of Type-I flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) The facility of iron grill gates at the entrance is provided in type-11 and above type of Government quarters as per the existing norms.

(b) and (c) Certain facility are not being provided in Type-1 houses including iron grill gate at the entrance due to limited resources as well as the fact that the colonies of Type-1 houses are to be redeveloped in phased manner.

Banquet facilities in Delhi

2309. DR. JANARDHAN WAGHMARE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the monitoring committee of the Supreme Court has given any advice to MCD not to allow motels in the capital for conducting banqueting facilities;

(b) if so, whether Government has some alternative arrangements to meet the demand of people for banqueting facilities;

(c) if so, whether Government proposes to allow motels in the capital having certain specifications, like adequate parking area etc. to conduct banqueting business; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Yes, Sir.

(b) Municipal Corporation of Delhi (MCD) has intimated that the social functions are allowed in Farm Houses as per guidelines issued by Government of National Capital Territory of Delhi. To take care of the requirement of marriage/public function, etc., the Master Plan for Delhi (MPD)-2021 provides for City Multipurpose Ground, District Multipurpose Ground and Community Multipurpose Ground. Multipurpose Ground can be sub-divided suitably with minimum of 0.5 ha of plot area to accommodate number of functions at one time. The MPD-2021 also provides for 'banquet Halls/banquet' in Metropolitan City Centre, District Centre, industrial and commercial areas including notified commercial streets under Mixed Use Regulations.

(c) and (d) Motel as use activity was permitted in 1995 in the Rural Use Zone/Green Belt and in Commercial Zones on National Highways and Inter-State roads of a minimum width of 20 m Right of Way or service roads running parallel to them. Motel is defined as a premises designed and operated especially to cater to the boarding, lodging, rest and recreation and related activities of